

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL(AT) NO.262 OF 2019**

**In the matter of:**

Safeco Hygiene Films Pvt Ltd

Appellant

Vs

Loganmoy LTd Matherson Trust I Co  
(BVI) LTd & Ors

Respondent

Ms Aayushi Sharma and Mr. Pradhuman Kaishta, Advocate for appellant.  
Mr Mohit D. Ram, Advocate for Respondent No.1.  
Ms Bharti Raju, Ms Aakansha Kaul and Mr. Prabudh Singh, Advocate for  
Respondent No.2

**ORDER**

**13.01.2020**-Learned counsel for the Appellant prays for two weeks' time to file rejoinder. He is allowed. Let counsel for the Respondent No.2 submits that she does not want to file the reply. Let the appeal be fixed for hearing on **30.01.2020**.

**(Justice Jarat Kumar Jain)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**(Dr. Ashok Kumar Mishra)**  
**Member (Technical)**

Bm/nn